



Centre for Maritime, Admiralty and Navigation Laws (C-MAN)

presents

1st DSNLU~ Bose & Mitra & Co

BLOG WRITING COMPETITION 2024



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ABOUT DSNLU

Damodaram Sanjivayya National Law University (DSNLU) in Visakhapatnam was established by the Andhra Pradesh Government under the DSNLU Act, 2008, with the mission of imparting comprehensive legal education at all levels. It offers a range of academic programs to equip students with the knowledge and skills required for their legal careers. It aims to instill in students a sense of responsibility to serve society through advocacy, legal services, and law reforms, contributing to social and economic justice. The university's motto, "Yato Dharmas Tato Jayah," emphasizes holistic development of the human mind, focusing on Purity, Knowledge, and Dharma. DSNLU is eligible for central assistance, ensuring its commitment to contribute meaningfully to the legal profession and society.

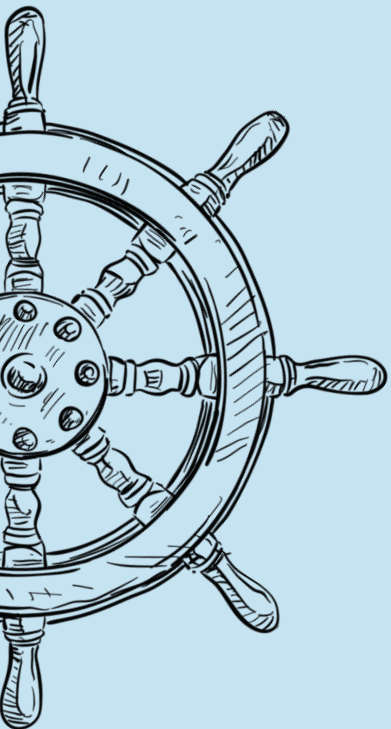
ABOUT C-MAN

The Centre for Maritime, Admiralty, and Navigation Laws (C-MAN) at DSNLU, Visakhapatnam, is a specialized hub for research and academic excellence in Private International Law, Cross-border transactions, Dispute Resolution, Trade Law, Maritime and Navigation regulations. With a vision to advance legal policies and promote excellence in the maritime sector, the Centre engages students, scholars, and practitioners with critical issues in these fields. C-MAN organizes conferences, seminars, workshops, and competitions, offering participants opportunities to deepen their legal expertise and contribute to global Maritime Law discourse.



ABOUT BOSE & MITRA & CO.

LAWYERS FOR SHIPPING & TRADE



Bose & Mitra & Co. is a leading Maritime Law firm in India, headquartered in Mumbai. It is renowned for its expertise in shipping, commodities, oil & gas, insurance, marine casualty investigation, security and asset tracing. The firm has earned global reputation for providing exceptional legal services to prominent clients, including but not limited to major shipowners, P&I Clubs, and commodity traders. The firm has been consistently Recognized as a Band-1 law firm in the field of shipping for over a decade by prestigious ranking institutions such as Chambers & Partners and Legal 500.

ABOUT THE COMPETITION

C-MAN at DSNLU is excited to announce its inaugural Blog Writing Competition 2024 in collaboration with Bose & Mitra & Co. This competition is designed to encourage students and scholars to explore and engage with contemporary issues in the shipping industry. Participants are invited to submit original blog entries that provide fresh insights, critical analysis, or innovative perspectives.

THEME

“Interplay between the Admiralty Act, 2017 and the Arbitration and Conciliation Act, 1996”

"The Admiralty (Jurisdiction and Settlement of Maritime Claims) Act, 2017 empowers a Court to make an order of arrest in relation to a maritime claim against a vessel, which is an in-rem action, subject to the conditions stipulated under the Act. This is an Act specifically enumerated for admiralty disputes. Therefore, the interesting interplay between the provisions therein and the generic reliefs as available in the Arbitration & Conciliation Act, 1996 is to be concretely explored for resolution of disputes between the parties."



EVALUATION CRITERIA

Relevance to the Theme

The submitted blog should align with the prescribed theme and demonstrate a clear understanding of the issues, sources and legal authorities relating to the theme. The author(s) are encouraged to include their commentary/perspective on the current status of the theme along with well-founded and cited suggestions, wherever necessary.

The uniqueness of the perspective presented in the blog is crucial. Participants are encouraged to offer insights, propose innovative and well-founded resolutions, while challenging existing viewpoints based through research. Originality also encapsulates the creative approach expressed towards the theme, the structuring of the blog to convey the precise points advanced by the author(s).

Originality

Clarity and Structure

The blog should be well-organized and easy to follow by the readers. This includes a logical flow of ideas, clear and coherent argumentation, and an appropriate structure (e.g., introduction, body, conclusion). Each paragraph should transition smoothly to the next, ensuring that the reader can easily grasp and connect the author's key points and arguments without confusion.

Depth of research and the quality of analysis are critical components for a well-drafted and informative blog. Participants should demonstrate thorough research by providing correct references to the sources i.e., relevant laws, cases, and scholarly opinions. The analysis should go beyond mere description, offering critical evaluation, synthesis of different viewpoints, and a well-reasoned argument. The blog should reflect an in-depth understanding of the topic, supported by references and sound reasoning.

Research and Analysis

Language and Style

The language used in the blog should be clear, and precise. Proper grammar, punctuation, and syntax are essential for a professional and polished submission. Author(s) writing style should be appropriate for a legal blog—formal yet accessible, avoiding unnecessary and complicated jargons. The tone of the blog should be persuasive, reflecting the author's viewpoints on the arguments and their ability to communicate complex ideas effectively while maintaining legal accuracy.

SUBMISSION PROCESS



- Interested participants must submit their entries via a [Google Form](#).
- The document should bear the title "DSNLU-BMC Blog 2024_Your Name".
- Fee: A registration fee of INR 200 per participant shall be charged.



Submission Guidelines

- **Authors:** Co-authorship is not allowed. Multiple submissions will not be entertained from an author.
- **Word Limit:** 650-1000 words.
- **Format:** The blog should be in English, typed in Times New Roman, font size 12, with 1.5 line spacing.
- **File Format:** Submissions must be made in .doc or .docx format.
- **Originality:** The blog must be the original work of the author and must not have been published elsewhere. Plagiarism will lead to disqualification. A similarity of up to 10% is permitted.
- **References:** Any references should be in the form of hyperlinks within the text. If hyperlink is not possible, use endnotes consistent with OSCOLA 4th Edition.

Rights and Permissions

- ✓ **Copyright:** C-MAN will retain all copyrights associated with any publications selected by it. Additionally, it will hold the rights to publish, reproduce, distribute, translate, and edit any work submitted to it. C-MAN will also maintain the rights to make the submission available in any format and through all media.
- ✓ **Usage:** By virtue of their participation in the competition, participants agree to allow C-MAN to use their names, images, and articles for promotional purposes related to the competition.



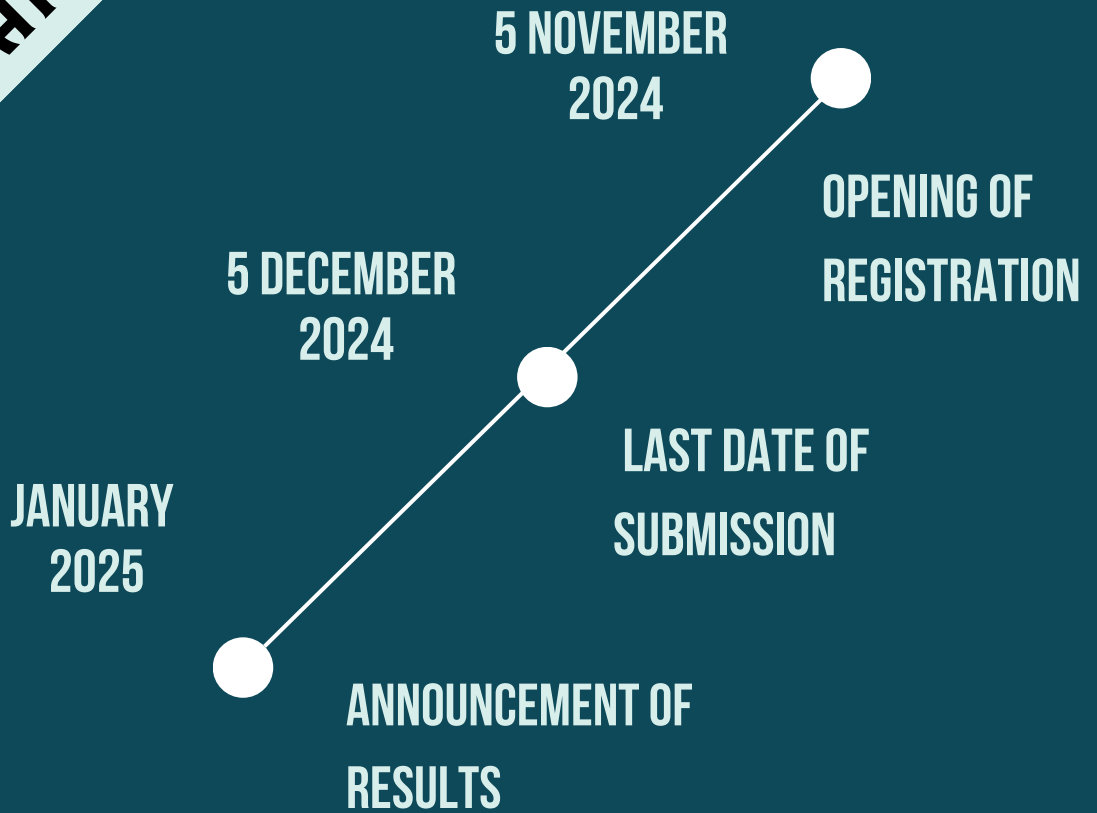
Disqualification

- ✓ **Reasons:** Entries may be disqualified for failing to adhere to the rules, including but not limited to plagiarism, missed deadlines, and/or inappropriate content.
- ✓ **Decisions:** All decisions by the judges and C-MAN are final and binding.

Amendments

- ✓ C-MAN reserves the right to amend the competition rules as necessary and important updates shall be announced at the appropriate stage on the LinkedIn and Instagram handles of C-MAN.

IMPORTANT DATES



AWARDS



**CASH PRIZE OF INR 5,000/-,
CERTIFICATE OF ACHIEVEMENT AND
INTERNSHIP OPPORTUNITY AT BOSE &
MITRA & CO.**



**CASH PRIZE OF INR 2,000/-,
CERTIFICATE OF ACHIEVEMENT AND
INTERNSHIP OPPORTUNITY AT BOSE &
MITRA & CO.**



**UP TO THREE HONORABLE MENTIONS
SHALL RECEIVE CERTIFICATES OF
RECOGNITION.**

QUERIES & CONTACT INFORMATION

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